#### CENTRAL AGENCY SECTION

Central Agency Section (CAS) was set-up in the year 1950. This office is responsible for conducting litigation before Hon'ble Supreme Court of India on behalf of all Ministries / Departments of the Central Government and also on behalf of National Capital Territory of Delhi, Union Territories, the office of the Comptroller & Auditor General of India and all field offices under CAG. Special Leave Petitions and Appeals in certain matters on behalf of Union of India are filed after obtaining opinion of Law Officers on the feasibility of filing Special Leave Petitions/Appeals in the Supreme Court through Central Agency Section. An officer of the level of Additional Secretary is functioning as In-charge of this Office and has been delegated the power of Head of Department. He is assisted by 6 Government Advocates and Three Consultants (Advocates-on-Record). There are 672 Government Panel Counsels. The Central Agency Section functions from the Supreme Court Compound, New Delhi.

#### The functions of the Central Agency Section are as under:

- References of the Ministries/ Departments of Government of India received through the Department of Legal Affairs, Ministry of Law and Justice to obtain the opinion of Ld. Attorney General, Ld. Solicitor General and Ld. Additional Solicitor Generals.
- Engagement of Law Officers / approved Panel Counsels for various cases.
- Conduct and supervision of litigation on behalf of Union of India/ NCT of Delhi, C & AG and Union Territories in the Supreme Court of India.
- Supervision of Records, payment of fee bills of Law Officers, Panel Counsels, Computer Typists and Photocopy Machine Operators.

Government Advocates in the Central Agency Section require the qualification of Advocate-on-Record of the Supreme Court. They appear before the Supreme Court in matters pertaining to the Union of India, NCT of Delhi, C&AG and Union Territories as per the Supreme Court Rules.

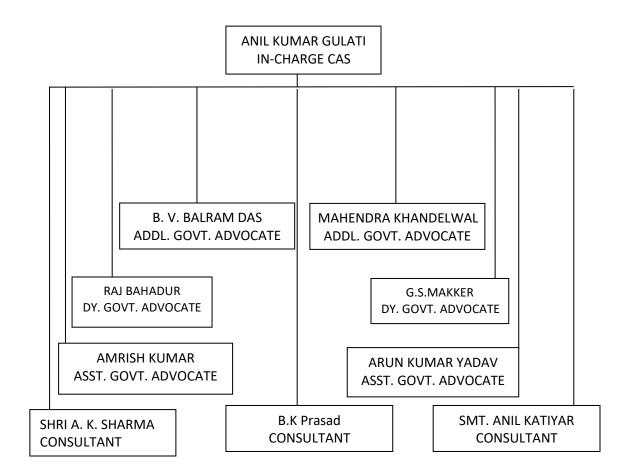
As per computerized record of Central Agency Section during the period from 01.01.2019 to 05.12.2019, it has received 4709 new cases from various Ministries/Departments of Government of India, NCT of Delhi, CAG and Union Territories in which the Union of India or Union Territories are either petitioner or respondent.

### **PAYMENT OF PANEL COUNSEL FEE**

The panel counsels are paid their fees as per the prescribed rates by the Government. The Fee bills submitted by the panel counsels are checked and verified from the proceeding registers maintained by the concerned Government Advocates.

#### **COURT FEE**

In case where large amounts of court fee are required to be paid the concerned Ministries/Departments are making arrangements for payment of court fee through M/s Stock Holding Corporation of India Limited (SHCIL). However, for smaller amount of court fee, Central Agency Section has entered into an arrangement for e-payment of court fee with SHCIL.



Number of regular female employees working in Central Agency Section:-

Group A	Group B	Group C	Total
2	2	1	5

## **PAYMENT OF COMPUTER TYPIST / PHOTOSTAT OPERATORS**

A panel of Computer Typists/ Photostat Machine Operators has been constituted for discharging the work relating to litigation. Payment of their bills is made after scrutiny from all aspects.

# **BUDGET for the Financial Year 2019-2020**

The budget allocation for the financial year 2019-2020 is Rs.50.24 Crores which includes Rs.40 Crores for Professional Head.